

Proposals of the State Government have not been received.

(b) No.

(c) Does not arise.

Kashmir Issue before the Security Council

*68. **Shri Balraj Madhok:** Will the Prime Minister be pleased to state:

(a) when the Kashmir question is likely to be taken up by the U.N. Security Council;

(b) who has been deputed to present the Indian case before the Security Council; and

(c) whether Bakshi Ghulam Mohammed is being sent to the U.N. as a member of the Indian Delegation?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): (a) No date has been fixed for a meeting of the Security Council yet.

(b) and (c). These are matters which will be considered if and when the Security Council decides to meet.

Shri Hem Barua: May I know whether the news item that is served by PTI from Karachi on the 14th that China has agreed to the Pakistan proposal to negotiate over the territory between Sinkiang and Pakistan-occupied Kashmir has come to the notice of the Government of India and, if so, whether this particular point would also be discussed when Kashmir is discussed in the Security Council?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): I have not seen it. Further, it does not arise out of this question.

Shri Hem Barua: It is a very important matter. In this morning's paper there is a news item that China has agreed to Pakistan's proposal to negotiate over that area, the demarcation of the boundary between Sinkiang and Pakistan-held Kashmir. This is a very important issue. May I

know whether this would also be included in the agenda for discussion when the Kashmir issue is discussed in the U.N.O.?

Shri Jawaharlal Nehru: The importance of the point raised by the hon. Member is not doubted. But, first of all, I do not know anything about it. Secondly, it does not arise out of this question.

Shri Tyagi: May I ask one relevant question? Last time when the award was given, Pakistan was required to remove its armed forces from the occupied area of Kashmir. May I know whether they have made any progress in this regard? Have they removed their armed forces from that area?

Shri Jawaharlal Nehru: No, Sir, they have not removed them.

Shri Hem Barua: May I know whether Pakistan and China are competent enough to discuss about that part of Kashmir when we claim sovereignty over the entire Jammu and Kashmir?

Shri Jawaharlal Nehru: If the hon. Member has carefully considered the various documents that we have placed before the House, this question was raised. We do not consider them competent. We made that quite clear.

तिब्बत में पकड़े गए भारतीय राष्ट्रजन

* ६९. श्री भक्त वर्शन : क्या प्रधान मंत्री ६ दिसम्बर १९६१ के तारांकित प्रश्न संख्या ६३८-क के उत्तर के संबंध में यह बताने की कृपा करेंगे कि तिब्बत में चीनी अधिकारियों द्वारा पकड़े गए भारतीय राष्ट्रजनों अथवा भारतीय संरक्षणधीन व्यक्तियों को छड़ाने के लिए किए गए प्रयत्नों का क्या परिणाम निकला है ?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): There has been no change from the position stated in our reply to Starred Question No. 638-A.

श्री भक्त दर्शन : क्या मैं जान सकता हूँ कि इस समय कितने भारतीय नागरिक तिब्बत के जेलों में बन्द हैं ?

Shrimati Lakshmi Menon: There are six people there. But the Chinese are asserting that they are Tibetan nationals and not Indian Nationals. There are five Kashmiri Muslims and one Sikkim national.

श्री भक्त दर्शन : क्या चीन सरकार ने या तिब्बत में स्थित चीनी अधिकारियों ने किसी प्रकार का कोई आश्वासन दिया है कि इन भारतीय नागरिकों को कब तक रिहा किया जा सकेगा ?

प्रधान मंत्री तथा वैदेशिक-कार्य मंत्री (श्री जवाहरलाल नेहरू) : वह इन्कार करते हैं इस बात को तसलीम करने से कि वह भारतीय नागरिक हैं। वह कहते हैं कि वह तिब्बती हैं या चीनी हैं। बहस तो इस बात की है।

Mr. Speaker: Next question.

Shri Hem Barua: May I put another question?

Mr. Speaker: Now the dispute is whether they are our nationals or their nationals and that has not yet been settled. What further information is needed?

Shri Hem Barua: On a previous occasion it was stated that the identity of their citizenship was not established. Now we are told that it has been established and China claims them to be their nationals. May I know how they have come to this conclusion?

Mr. Speaker: The hon. Prime Minister only said that they are claiming that they are their nationals; we are saying that they are Kashmiris.

Strike at the Heavy Electricals Ltd., Bhopal

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*70. { **Shri P. G. Deb:**
Shrimati Ila Palchoudhuri:
Shri Harish Chandra
Mathur:

Will the Minister of **Commerce and Industry** be pleased to state:

(a) the full details of the recent strike by employees of the Heavy Electricals Ltd., at Bhopal;

(b) the number of workers arrested by and injured in clashes with the Police;

(c) the extent of damage caused, if any, to the Plant and loss suffered by the factory; and

(d) the nature of steps taken to end the strike and its recurrence in future?

The Minister of Industry (Shri Manubhai Shah) : (a) to (d). In this connection, attention is invited to the Statement laid on the Table of the House by me on 14th March, 1962. [See Appendix I, annexure No. 11].

Shri Indrajit Gupta: On page 2 of the statement to which the hon. Minister has referred to, it is stated that the remaining 36 demands put up by the workers cannot be referred to the Tribunal as they could be settled by other ways. I would like to know from the hon. Minister whether under the Code of Discipline these other ways have not been explored to settle these demands before matters came to a head.

Shri Manubhai Shah: They were all explored but the representatives of the workers' union in a particular category were rather very reluctant and intransigent. Therefore, we could not settle them.

Shri Indrajit Gupta: May I know whether under the Code of Discipline any proper grievance procedure has been established in this plant?

Shri Manubhai Shah: If the hon. Member goes through the entire statement he will find that the negotiations